

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Monday 28th day of December 2020

Crmp.No.1739 / 2020

Parthiban,
S/o.Marimuthu

...Petitioner/ Accused

vs

State rep. by Inspector of police,
S.S.Colony L & O Police Station,
Crime No.2173/2020
U/sec. 380 IPC

... Respondent/Complainant

For petitioner/accused: Mr.M.Jeyapal,Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,M.L.,Grade II Assistant Public Prosecutor

28.12.2020

Order

1. The petitioner/ accused filed this petition seeking for Bail U/s. 167(2) Crpc in Crime No.2173/2020, U/sec. 380 IPC.

2. The learned counsel for the petitioner argued that the accused was remanded on 23.09.2020 and in judicial custody for past 98 days. Till date Charge sheet has not been filed. Therefore, the petitioner is entitled for statutory bail U/s.167(2) of Crpc. Hence, considering all the above facts the petitioner prayed that the bail petition may be allowed.

3. The registry put up the petition stating that final report is not filed by the respondent police and the accused is in judicial custody for the past 98 days.

4. This court has taken into considering the facts and circumstances of the case and gravity of offence in nature, Hence in the interest of justice, this Court is inclined to enlarge the accused person on bail on following conditions.

1. The accused shall execute a bond for a sum of Rs.10,000/- each with two sureties for the like sum each.

.2.

2. Thereafter, the accused shall provide his residential address to the respondent police and in change of the residential address the same shall be intimated to the respondent police. The accused shall co-operate with the respondent police, he shall not tamper the evidence, he shall not induce the witnesses and shall appear before this court on summons.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 28th day of December 2020.

(Sd-E.Pravinkumar)
Judicial Magistrate No. V,
Madurai.